

108
18.12.2023
Court No. 24
AGM

**In The High Court At Calcutta
Constitutional Writ Jurisdiction
Appellate Side**

W.P.A 21624 of 2023

**Rahul Gupta
-versus
The Kolkata Municipal Corporation & Ors.**

**Mr. Manas Kumar Das
... For the petitioner.**

**Mrs. Sima Chakraborty
Ms. Tanushree Dasgupta
... For the K.M.C.**

The petitioner's prayer for water connection is pending consideration at the end of the KMC.

Learned advocate representing the Corporation relies upon the report of the Executive Engineer (Central), Water Supply Department, KMC dated 18th December, 2023 which mentions the formalities required to be complied by the petitioner to proceed further with the application for water connection.

The petitioner is directed to act in accordance with the same.

Instruction forwarded by the engineers of the Corporation be retained with the records.

The writ petition stands disposed of.

Urgent certified photocopy of this order, if applied for, be supplied to the parties expeditiously on compliance of usual legal formalities.

(Amrita Sinha, J.)